

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 2219
TO BE ANSWERED ON 15.03.2017

Regulation of Fees of Advocates

2219. DR. ANUPAM HAZRA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether maximum fees of legal practitioners of the Supreme Court of India and High Courts of different States, been fixed by the Government; and
- (b) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND
INFORMATION TECHNOLOGY

(SHRI P.P. CHAUDHARY)

(a) and (b) : No Madam. The Bar Council of India a statutory body under the Advocates Act, 1961 (25 of 1961) has informed that the standard of professional conduct and etiquettes for lawyers has been prescribed under the Chapter-II, Part-VI of the Bar Council of India Rules framed under the Advocates Act, 1961. The relevant rule in this regard is given below:-

“11. An advocate is bound to accept any brief in the Courts or tribunals or before any other authorities in or before which he proposes to practice at a fee consistent with his standing at the Bar and the nature of the case.”

The BCI has further informed that it does not control or have a say over the maximum professional fee which can be charged by a legal practitioner. Accordingly, Advocates charge their fee from their clients as per their standing and seniority in the Bar and the Bar Council of India does not control the fee charged by the advocates.
